

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP/07/CHE/2021
NAME OF PETITIONER : South India Corpn. Pvt Ltd
NAME OF RESPONDENT : Tamil Nadu Generation And Distribution Corporation Ltd
SECTION : Sec 9 Of IBC 2016

ORDER

Learned Senior Counsel Mr. A.R. Ramanathan along with his Counsel Mr. Jawahar Lal is present for Petitioner through video conferencing platform and moved this Petition.

It is represented on the part of the Petitioner that already an advance copy of this Petition has been duly sent to the Corporate Debtor and in this connection he invites our attention to page No.1800 of the typed set filed along with the Petition and represents that the item has already been duly delivered to the Corporate Debtor.

Despite service of notice, none is present on behalf of the Corporate Debtor. In the circumstances, one more notice to be issued privately as well as through this Tribunal to the Corporate Debtor's registered office address within a period of one week from today.

Let proof of compliance be filed before this Tribunal on or before the next date of hearing.

Post this matter on **21.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)